

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4143
ANSWERED ON:20.12.2011
MISAPPROPRIATION OF FUNDS
Ray Shri Rudramadhab

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware that a large number of IAS/IPS officers both serving and retired or their kith and kin are part of NGOs operating in the country;
- (b) if so, the details thereof and the source of fundings of such NGOs thereof;
- (c) whether the Government is also aware that these NGOs are involved in corruption in the country;
- (d) if so, the number of cases of corruption/misappropriation of funds detected during each of the last three years; and
- (e) the penal action taken/proposed to be taken by the Government on such NGOs?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a): The All India Services (Conduct) Rules, 1968 contain provisions, inter alia, in respect of All India Service officers with regard to employment of any member of his family in any private undertaking or Non-Government Organisation (Rule 4). There are also provisions with regard to undertaking honorary work of a social or charitable nature (Rule 13). No centralized data is maintained in this regard.
- (b) to (e): Dose not arise.